GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 3285 (To be answered on the 15th March 2018)

CONSTRUCTION OF JOINT HEADQUARTERS BUILDING

3285. SHRIMATI POONAM MAHAJAN

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

(a) whether the Government has proposed to construct a joint headquarters building of the Directorate General of Civil Aviation (DGCA), Bureau of Civil Aviation Authority (BCAS), Aircraft Accident Investigation Bureau (AAIB) and Airports Economic Regulatory Authority(AERA) and if so, the details thereof:

(b) the rationale behind the proposal for a joint headquarters building;

(c) whether the Memorandum of Understanding (MoU) has been signed with the Airports Authority of India for its construction and if so, the salient features of the MoU;

(d) the amount of funds sanctioned by the Government to construct a joint

headquarters building; and

(e) the time by which the building is likely to be completed?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

(Shri Jayant Sinha)

(a) to (d) Yes, Madam. An MoU was signed on 24/11/2016 between AAI, DGCA, BCAS, AERA and AAIB for the construction of a combined operational office at an estimated cost of Rs.303.80 crores covering total area of 56,402 square meters at Safdarjung Airport. The integrated office complex having the concerned regulatory bodies would be in the interest of smooth and efficient functioning. The salient features of the MoU are as under:

(i) The building will be ground + 3 storey structure with a lower ground floor and two basements. The total built up area will be 70940 sqm. out of which 39220 Sqm. will be office area and 31720 sqm. will be for the basement area. (ii) The total construction cost shall be shared by the concerned agencies.

(iii) Ownership of the land used for the construction of the Combined Operational Offices at Safdarjung Airport shall remain with AAI.

(iv) DGCA, BCAS, AAIB and AERA shall pay a token lease rent of Rs. 1/- for

the proportionate land used for the constructed building.

(v) The ownership in the dedicated area of the four offices in the super structure shall stand transferred to DGCA, BCAS, AAIB and AERA through

a suitable lease agreement with AAI.

(vi) The proposed construction cost being paid by DGCA, BCAS, AAIB, and AERA to AAI shall include the token lease rent for the land for the entire duration and also the cost of the construction for the super structure.

(vii) AAI will obtain all the required statutory clearances.

(e) As per MoU, AAI will complete construction of building and hand over the constructed space to DGCA, BCAS, AAIB and AERA in 36 months from the date of receipt of advance payment.

945 ya 19 -148 ila law

and Airport, exempine Transmit, Authority All RA) and if so, the Jetalls

caperat for a scott Underst

the thepart, butleancy of being but its const nation one if any the salient

egli elektronikarina. Efternika sekirit dende by stad Goramania af in kritika in falast. Bendigi estad sa tarbikarink saari

BASAV

EVALUETIO

े होते हराहर है

ONE ANAL.

rek de zintan e anderen tarrek

efficient tunctionalog i he saluest is dures of the Met- are as unders (i) the palitical wall be ground . A storey structure with a leaver s

Hed interself at the letter wild in the wild be a new south at the wild the contract of the second s

o Raine tzop a. la grap - Peru band eda la

Operations and Philosoph Southburgers, Airgord shall remain to be Add. Represented as A.S. A.A.L. and A.E.R.A. shall pay apaison leave to the contribution of

er uppragnistant in jani. Bili

- gb